

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 349 of 2020

IN THE MATTER OF:

Deepak Parasuraman & Anr.

...Appellants

Versus

Sripriya Kumar & Anr.

...Respondents

Present:-

**For Appellant: Mr. Akshat Singh, Mr. Gaurav Mitra and
Mr. Bhanu Gupta, Advocates.**

For Respondent: Mr. Sripriya Kumar, IRP

**Mr. Vijaya Kumar and Ms. Shriya Raychaudhuri,
Advocate for Respondent No. 1.**

Mr. Gautam Shivshankar, Advocate for Respondent No.

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ORDER
(Virtual Mode)

04.09.2020 It is represented on behalf of the Respondent No. 1/
Liquidator by Mr. Vijaya Kumar, Learned Advocate that no 'Reply / Response'
is filed on behalf of Respondent No. 1 and the same is recorded.

It appears that 'Reply / Response' of Respondent No. 2 was filed on 31st
August, 2020 before the office of the Registry and the same is taken on record.

At this stage, the Learned Counsel for the Respondent No. 1 / Liquidator
informs this Tribunal that he is filing the necessary material papers which are
part of the record before the 'Adjudicating Authority' and accordingly he is
permitted to file the same in the form of 'Paper Book' of course after serving the
same to the Learned Counsel for the Appellant as well as the other side /

Respondent No. 2 and the same may be filed within 10 days from today. It is open to the Appellant to file 'Rejoinder' within 3 days there after.

The Registry is directed to List the matter on **17th September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

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